- (a) whether it is a fact that a good number of Group 'D' posts (Peon) are lying vacant in ESI Hospital, Basai Darapur, New Delhi:
- (b) whether it is also a fact that candidates sponsored by the Employment Exchanges are awaiting for their interviews/selections: and
- (d) if so, by when all selection formalities will be completed?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRIP). A SANGMA: (a) No, Sir.

(b) and (c) Do not arise.

Arthur

# Meeting with industries employing Child Labour

### 42. SHRI MOHINDER SINGH LATHER:

### SHRI SATYA PRAKASH MALAVIYA:

Will the Minister of LABOUR be pleased to state:

- (a) whether Government propose to convene a meeting of employers in the bidi, glass and carpet industries which employ child labour on a targe scale:
- (b) if so, whether the main purpose of this meeting is to seek their support in eliminating the practice of child labour;
- (c) if so, whether any similar meeting of State Governments was also held;
- (d) if so, what were the outcome of the talks held; and
- (c) by when a final decision in this regard is likely to be reached?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHREP. A. SANGMA): (a) A meeting has already been held on 2nd July, 1993.

- (b) Yes, Sir.
- (c) No. Sir.

support to the govt, programmes for tacking the problem of child labour and endorsed the proposal for payment of uniform minimum wages to adult and children. Employers Organisations further expressed their willingness to take up industry specific projects for the welfare of child labour.

## Minimum wages for child labour

- 43 SHRI RAJUBHAI A. PARMAR: Will the Minister of LABOUR be pleased to state:
- (a) the details of the children below the age of 14 years working as bounded labour in the country, especially in the State of Gujarat;
- (b) whether these bonded children are paid minimum wages as per Minimum Wages Act, 1948;
- (c) if not, the steps taken by Government in this regard; and
- (d) the action taken and proposed to be taken by Government to free and rehabilitate these bonded child abour?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) to (d) Information has been called for from the concerned State Govts. and will be laid on the Table of the House.

## उत्तर प्रदेश में श्रम न्यायालय में लंग्बित मामले

- 44. चौघरी हरमोहन सिंह: क्या श्रम मंत्री यह बताने की कृपा करेंगे कि:
- (क) उत्तर प्रदेश में विभिन्न श्रम न्यायालयों में कुल कितने मामले लंबित हैं:
- (ख) वहां लंबित पड़े पुराने मामलों का ब्यौरा क्या है ग्रौर ये कब से लंबित पड़े हैं ; ग्रौर

(ग) उपर्युक्त मामलों को तेजी से निपटाने में जिलंब होने के क्या कारव हैं?

थम मंत्रालय के राज्य मंत्री (श्री पी॰ए॰ संग्रम): (क) उपलब्ध जानकारी के प्रमुखार उत्तर प्रदेश में श्रम न्याया हो तथा श्रोहोगिक व्यवस्था में 22470 प्रोहोगिक विवाद के मामले एवं प्रावेदन लेकित थे जिनमें से 1 फरवरी, 1993 की स्थित के ग्रमुखार 1'853 श्रीहोगिक विवाद मामले तथा श्रावेदन केन्द्रीय सरकार के श्रोहोगिक श्रिकरण-सह श्रम न्यायालय कानपुर के पास लेकित थे।

- (ख) तीन वर्ष से श्रधिक लंबित श्रीद्योगिक विवाद मामलों श्रीर श्रावेदनों की संख्या 3301 है जिसमें 21 वे मामले तथा श्रावेदन शामिल हैं जो कि केन्द्रीय सरकार श्रीद्योगिक श्रधिकरण-सह श्रम न्यायालय, कानपुर के समक्ष लंबित हैं।
- (ग) इन मामलों में हुई देरी का कारण उच्च न्यायालय द्वारा दिया गया सम्बन्धन तथा पक्षकरों इत्यादि द्वारा बार-बार स्थान प्राप्त करना रहा है।

## Atrocities on bonded labourers in Chhota Nagpur

345. SHRI SUSHIL KUMAR SAMBHAJIRAO SHINDE; SMT VEENA VERMA:

SHRI RAJNI RANJAN SAHU: Will the Minister of LABOUR be pleased to state:

- (a) whether Government's attention has been drawn to the report appearing in The Statesman of 31st May, 1993 captioned "No claim on the right to live" giving an account of the atrocities perpetrated on the Bandhua Mazdoor and landless labour, including and women folk on Palamau, Patan, and other areas of Chbotanagour;
  - (b) if so, what are the details of such atrocities in those areas during the past

three years indicating the action taken so far in each case; and

(c) what is the Central Government's reaction, by way of taking a policy decision and to chalk out an action plan for emancipation of these bonded labourers and to project the landless labour against atrocities by the landlords?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA); (a) to (c) Information has been called for from the State Government of Bihar and will be laid on the Table of the House.

# Restraint on import of goods made by child labour

- 46. SMT, VEENA VERMA: Will the Minister of LABOUR be pleased to state:
- (3) whether it is a fact that five non-Government organisations from India. Nepal, Bhungladesh and Pakistan had urged the UN World Conference on Human Rights recently held in Vienna, to ask the member countries to enact legislation, restraining import of goods made following partly with child Kanour; and
- (b) if o, what was the Indian delega-

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) A<sub>5</sub> intimated by the Ministry of External Affairs there was no reference to any proposal to restrict import of goods made fully or partly with chill labour either in the Declaration of the World Conference or in recommendations of the NGO forum forwarded to the World Conference on Human Rights.

(b) Dies not arise.

#### Female agricultural workers

47. SHRI S. S. AHEUWALIA: Will the Minister of LABOUR be pleased to state: